

[Shri Pranab Kumar Mukherjee]

sophisticated machinery and equipment and expertise in maintenance and handling of the same is being built up.

Meanwhile, as was stated in the Rajya Sabha in reply to supplementary to Starred Question No. 411 on 3-12-1974, there have been teething troubles and the repairs have been attended to in the Mazagon Docks. The position was also explained in the Finance Ministry's Consultative Committee of Parliament on 18-12-74.

Both the boats have been taking part in various anti-smuggling operations in and around Bombay area. The fact that there have been no catches by these boats recently could also be ascribed to the possibility that the Arab dhows may not be coming near this area. The intelligence reports also indicate that smuggling activities have been considerably restrained.

The Government have so far obtained only two boats, another 4 boats are expected by the end of this month. The remaining boats are expected to come in batches of 4, and all to reach before the end of March, 1975. It will be appreciated that only when we have a very much larger number of boats, we can make our coast-line impregnable. I may also mention here that the Customs Department in Bombay also has some launches confiscated from the smugglers and which are used for anti-smuggling work.

The boats establishment has been placed under a senior officer on deputation from the Navy and I may assure the House that all possible precautions are being taken to guard the boats carefully from any attempt at sabotage.

16.07 hrs.

**SUPPLEMENTARY DEMANDS\* FOR GRANTS (GUJARAT), 1974-75**

**MR. CHAIRMAN:** We shall now take up Supplementary Demands for Grants (Gujrat)

**DEMAND NO. 14—ECONOMIC ADVICE AND STATISTICS**

**MR CHAIRMAN** Motion moved:

"That a Supplementary sum not exceeding Rs. 38,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Gujarat to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Economic Advice' and Statistics."

**DEMAND NO 15—LOANS AND ADVANCES TO GOVERNMENT SERVANTS IN GENERAL ADMINISTRATION DEPARTMENT**

**MR CHAIRMAN:** Motion moved

"That a Supplementary sum not exceeding Rs 3,33,00 on Capital Account be granted to the President out of the Consolidated Fund of the State of Gujarat to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Loans and Advances to Government Servants' in General Administration Department."

**DEMAND NO 31—LOANS AND ADVANCES TO GOVERNMENT SERVANTS IN FINANCE DEPARTMENT**

**MR CHAIRMAN:** Motion moved

"That a Supplementary sum not exceeding Rs. 2,295,000 on Capital Account be granted to the President out of the Consolidated Fund of the State of Gujarat to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Loans and Advances to Government Servants in Finance Department.'"

\*Moved with the recommendation of the President.

**DEMAND No. 38.—LOANS AND ADVANCES  
TO GOVERNMENT SERVANTS IN LEGAL  
DEPARTMENT**

**MR. CHAIRMAN:** Motion moved:

"That a Supplementary sum not exceeding Rs. 13,87,000 on Capital Account be granted to the President out of the Consolidated Fund of the State of Gujarat to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Loans and Advances to Government Servants in Legal Department'."

**DEMAND No. 44.—LOANS AND ADVANCES  
TO GOVERNMENT SERVANTS IN FOOD AND  
CIVIL SUPPLIES DEPARTMENT**

**MR CHAIRMAN:** Motion moved:

"That a Supplementary sum not exceeding Rs. 8,50,000 on Capital Account be granted to the President out of the Consolidated Fund of the State of Gujarat to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Loans and Advances to Government Servants in Food and Civil Supplies Department'."

**DEMAND No. 46.—LOANS AND ADVANCES  
TO GOVERNMENT SERVANTS IN GUJARAT  
LEGISLATURE SECRETARIAT**

**MR. CHAIRMAN:** Motion moved

"That a Supplementary sum not exceeding Rs. 50,000 on Capital Account be granted to the President out of the Consolidated Fund of the State of Gujarat to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Loans and Advances to Government Servants in Gujarat Legislature Secretariat'."

**DEMAND No. 50.—RELIEF WORKS**

**MR. CHAIRMAN:** Motion moved:

"That a Supplementary sum not exceeding Rs. 43,08,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Gujarat to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Relief Works'."

**DEMAND No. 53.—CO-OPERATION**

**MR. CHAIRMAN:** Motion moved:

"That a Supplementary sum not exceeding Rs 1,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Gujarat to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Co-operation'."

**DEMAND No. 55.—AGRICULTURE**

**MR CHAIRMAN:** Motion moved:

"That a Supplementary sum not exceeding Rs. 3,55,000 on Revenue Account and not exceeding Rs. 40,00,000 on Capital Account be granted to the President out of the Consolidated Fund of the State of Gujarat to defray the charges which will come in course of payment during the year ending the 31st day of March, in respect of 'Agriculture'."

**DEMAND No. 56.—MINOR IRRIGATION,  
SOIL CONSERVATION AND AREA  
DEVELOPMENT**

**MR. CHAIRMAN:** Motion moved:

"That a Supplementary sum not exceeding Rs. 4,38,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Gujarat to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Minor Irrigation, Soil Conservation and Area Development'."

**DEMAND No. 59.—FISHERIES****MR. CHAIRMAN:** Motion moved:

"That a Supplementary sum not exceeding Rs. 1,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Gujarat to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Fisheries'."

**DEMAND No. 60.—FORESTS****MR CHAIRMAN:** Motion moved:

"That a Supplementary sum not exceeding Rs. 52,000 on Revenue Account and not exceeding Rs. 50,00,000 on Capital Account be granted to the President out of the Consolidated Fund of the State of Gujarat to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Forests'."

**DEMAND No. 62.—LOANS AND ADVANCES TO GOVERNMENT SERVANTS IN AGRICULTURE FORESTS AND CO-OPERATION DEPARTMENT****MR CHAIRMAN:** Motion moved:

"That a Supplementary sum not exceeding Rs. 48,70,000 on Capital Account be granted to the President out of the Consolidated Fund of the State of Gujarat to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Loans and Advances to Government Servants in Agriculture, Forests and Co-operation Department'."

**DEMAND No. 69.—HOUSING****MR. CHAIRMAN:** Motion moved:

"That a Supplementary sum not exceeding Rs. 10,00,000 on Capital Account be granted to the President

out of the Consolidated Fund of the State of Gujarat to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Housing'."

**DEMAND No. 71.—SOCIAL SECURITY AND WELFARE****MR. CHAIRMAN:** Motion moved:

"That a Supplementary sum not exceeding Rs. 74,50,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Gujarat to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Social Security and Welfare'."

**DEMAND No. 73.—LOANS AND ADVANCES TO GOVERNMENT SERVANTS IN EDUCATION AND LABOUR DEPARTMENT****MR CHAIRMAN:** Motion moved:

"That a Supplementary sum not exceeding Rs. 42,00,000 on Capital Account be granted to the President out of the Consolidated Fund of the State of Gujarat to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Loans and Advances to Government Servants in Education and Labour Department'."

**DEMAND No. 77.—POLICE****MR. CHAIRMAN:** Motion moved:

"That a Supplementary sum not exceeding Rs. 20,82,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Gujarat to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Police'."

**DEMAND NO. 85.—LOANS AND ADVANCES TO GOVERNMENT SERVANTS IN HOME DEPARTMENT**

**MR. CHAIRMAN:** Motion moved:

"That a Supplementary sum not exceeding Rs. 1,09,29,000 on Capital Account be granted to the President out of the Consolidated Fund of the State of Gujarāt to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Loans and Advances to Government Servants in Home Department'."

**DEMAND NO. 91.—EXPORT PROMOTION**

**MR. CHAIRMAN:** Motion moved

"That a Supplementary sum not exceeding Rs. 3,00,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Gujarat to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Export Promotion'."

**DEMAND NO. 94.—INDUSTRIES**

**MR. CHAIRMAN:** Motion moved:

"That a Supplementary sum not exceeding Rs. 83,000 on Capital Account be granted to the President out of the Consolidated Fund of the State of Gujarāt to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Industries'."

**DEMAND NO. 95.—VILLAGE AND SMALL INDUSTRIES**

**MR. CHAIRMAN:** Motion moved:

"That a Supplementary sum not exceeding Rs. 8,70,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Gujarat to defray the charges which will come in course

of payment during the year ending the 31st day of March, 1975 in respect of 'Village and Small Industries'."

**DEMAND NO. 102.—LOANS AND ADVANCES TO GOVERNMENT SERVANTS IN INDUSTRIES, MINES AND POWER DEPARTMENT**

**MR. CHAIRMAN:** Motion moved:

"That a Supplementary sum not exceeding Rs. 20,00,000 on Capital Account be granted to the President out of the Consolidated Fund of the State of Gujarat to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of Loans and Advances to Government Servants in Industries, Mines and Power Department'."

**DEMAND NO. 109.—PUBLIC HEALTH, SANITATION AND WATER SUPPLY**

**MR. CHAIRMAN:** Motion moved:

"That a Supplementary sum not exceeding Rs. 7,00,000 on Capital Account be granted to the President out of the Consolidated Fund of the State of Gujarat to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Public Health, Sanitation and Water Supply'."

**DEMAND NO. 116.—LOANS AND ADVANCES TO GOVERNMENT SERVANTS IN PANCHAYATS AND HEALTH DEPARTMENT**

**MR. CHAIRMAN:** Motion moved:

"That a Supplementary sum not exceeding Rs. 77,31,000 on Capital Account be granted to the President out of the Consolidated Fund of the State of Gujarat to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Loans and Advances to Government Servants in Panchayats and Health Department'."

**DEMAND No 118—NON-RESIDENTIAL BUILDINGS**

**MR CHAIRMAN** Motion moved

"That a Supplementary sum not exceeding Rs 6,00,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Gujarat to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Non-Residential Buildings'"

**DEMAND No 124—IRRIGATION**

**MR CHAIRMAN** Motion moved

"That a Supplementary sum not exceeding Rs 20,84,000 on Revenue Account and not exceeding Rs 1,30,000 on Capital Account be granted to the President out of the Consolidated Fund of the State of Gujarat to defray the charges which will come in course of payment during the year ending the 31st day of March in respect of 'Irrigation'"

**DEMAND No 131—LOANS AND ADVANCES TO GOVERNMENT SERVANTS IN PUBLIC WORKS DEPARTMENT**

**MR CHAIRMAN** Motion moved

"That a Supplementary sum not exceeding Rs 68,00,000 on Capital Account be granted to the President out of the Consolidated Fund of the State of Gujarat to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Loans and Advances to Government Servants in Public Works Department'"

**DEMAND No 146—LOANS AND ADVANCES TO GOVERNMENT SERVANTS IN REVENUE DEPARTMENT**

**MR CHAIRMAN** Motion moved

"That a Supplementary sum not exceeding Rs 30,00,000 on Capital Account be granted to the President

out of the Consolidated Fund of the State of Gujarat to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Loans and Advances to Government Servants in Revenue Department'"

**SHRI JYOTIRMOY BOSU** (Diamond Harbour) On a point of order, what is happening to the private members business?

**MR CHAIRMAN** That has been decided when you were not in the House

**SHRI JYOTIRMOY BOSU** I went out only to drink a glass of water

**SHRI DINEN BHATTACHARYA** (Serampore) The State of Gujarat is under President's rule and more than a year has elapsed, still nobody knows when there will be an election. There is so much talk about a snap poll to the Lok Sabha but there is no talk of any election to the Gujarat Assembly or even to the Pondichery Assembly

16 08 hrs

[**SHRI ISHAQF SAMBHALLI** in the Chair]

There should be no delay in holding an election in Gujarat and taking the opinion of the people as to who should rule Gujarat. From the Centre it is Shrimati Indira Gandhi the Prime Minister who is ruling over the people of Gujarat who have thrown out the congress rule in Gujarat because of corruption and other charges. My emphatic demand is that the Government should immediately decide and tell us when elections are going to take place in Gujarat.

I am a Member of the Consultative Committee on Gujarat. It is a farce, nothing more. There is one meeting after three or four months.

lasting for two or three hours to discuss issues relating to the people. In such a type of Consultative Committee you do not get any opportunity to focus attention on problems or discuss issues which are of serious concern to the people. You do not have any opportunity to do so in that type of Consultative Committee.

Now I come to certain problems in the State of Gujarat. There are near about 18,000 villages of which it has been reported. It has come in the newspaper also that more than 13,000 villages are hard hit by drought and other serious conditions. It has been reported that the prices of rice and other essential goods are going up. These are not coming down. In spite of tall talks of checking inflation and rising prices by the Government, nothing is taking place. So far as Gujarat is concerned the prices are going up. I am amazed to find that only 200 grams of rice and 2 kg. of wheat and 1 kg. of jowar is distributed as ration from the public distribution system per unit per month, not per week but per month. I do not know whether they are playing with the lives of the people or not. Sugar quota has been cut down by more than 100 grams and the price of sugar is also going higher and higher. There is no effective step being taken by the Government.

I know, in this House, one hon. Member from Kutch area has passionately appealed to the Government for making arrangements of drinking water in the Kutch area. I have got some knowledge about some places in Gujarat where I have seen with my own eyes as to how people are suffering for want of drinking water. I do not find any amount that has been sanctioned—extra amount, extra money that has been spent for the arrangements of drinking water to the rural population specially in the Kutch area. But I find that extra amount has been sanctioned for the modernisation of the police. I do not find

any reason why, when people are not getting drinking water, Government is taking away money from the public exchequer to modernise police so that they may beat us. People fight for their demands ably and efficiently, that is why they are taking away money for modernising the police. I strongly record my protest against this sort of expenditure by the Government but for not arranging the minimum requirements for which people are so much anxious. We felt that Government at the Centre would take every step to reduce their hardship but nothing had been done.

I take up atrocities of the Harijans. It is the land of Gandhiji. Sabarmati Ashram is situated there. I have read in history that from there the famous Dandi march started and he took an oath that he would not return back until freedom was achieved. He did not return because he thought that the freedom that we have got was not real freedom. That is why Mahatma Gandhi did not go back to Sabarmati Ashram.

Although much time has elapsed, there is no chance of any immediate election in Gujarat. They are not taking any effective steps to reduce the sufferings of the people. In the Ahmedabad textile mills, they have closed down the third shift. In many places, the factory owners are closing down the second shift also. Already Government is adopting a wage freeze policy. 50 per cent of the DA has been cut. This closure of shifts is causing miseries which cannot be described here. If they do not take prompt steps, the situation may go out of their control as it happened during the struggle launched by the Nav Nirman Samiti. Employees of the Central Government, State Governments and local bodies are not getting any rise in their DA although prices are shooting up daily. This is a very relevant demand. We thought that the Finance Minister will announce the decision about DA

[Shri Dinant Bhattacharya]

to Central Government employees today, but his statement has made the situation worse. Until the Central Government sanctions this increase in DA, the State Governments and local bodies cannot give any rise to their employees.

Elections should be held early not only to the State Assembly but also to the corporations, municipalities and panchayats. The people have no faith in this Congress Government. That is why they are shouting that they should be given an opportunity to express their view through elections. If you do not give it the people will be bound to take direct action. This writing on the wall must be taken into consideration by this Government.

With these words I oppose these supplementary demands.

श्री शारदादे राय (धामी) इस मन्पीमेंटरी बजट में उन वालां की कोई चर्चा नहीं है जिन की कार्यान्विन करने के लिए, जिन की आशा में वहा की विधान सभा को भंग किया गया था और राष्ट्रपति शासन लागू किया गया था।

गुजरात हमारे देश में उन भूभागों में से है जहा के कुछ प्रखंड और भूभाग बहुत ही पिछड़े हुए हैं और कुछ बहुत ही आगे बढ़े हुए हैं। वहा विपन्नता बहुत अधिक है। एक ओर वहां भूमिहीन और निर्धन किमान है और दूसरी तरफ मुट्ठी भर बड़े बड़े भूमिवासी हैं। ऐसी स्थिति में जिन परिवर्तनों की आशा विधान सभा को भंग करते समय की गई थी कि सरकार की वहा बरखास्तर्ग के बाद और राष्ट्रपति शासन स्थापित होने के बाद इस दिशा में भी सरकार के कुछ बड़े कदम बढेंगे वह पूरी नहीं हुई। अगर हम यह कहे कि राष्ट्रपति शासन कायेन शासन का ही दूसरा रूप है, इन दोनों में कोई बुनियादी अन्तर नहीं है तो गलत नहीं होगा। बल्कि राष्ट्रपति शासन

ज्यादा निरकुश और उच्छ्वल ही होता है, क्योंकि प्रजातन्त्रीय पद्धति में जन प्रतिनिधि जो अधिकारियों और जनता के बीच सायबान का काम करते हैं, उससे भी जनता महसूस हो जाती है और जनता की कोई बात अधिकारियों तक, ऊंचे स्तर तक नहीं पहुंच सकती है।

खेतियर मजदूरों तथा दूसरे मजदूरों का प्रश्न अन्य देश के भागों की तरह वहा भी उठता रहा है। उन प्रदेश के अचल बहुत गरीब है वहा भूमिहीन लोग रहते हैं जिन का गुजर बसर खेती पर ही निर्भर है चाहे वह काटे की हो या क्लीट की हो उन की मजदूरी बढ़ने की तरफ भी कोई ध्यान नहीं दिया गया है उन की कोई चर्चा इस में नहीं की गई है। न उन की मजदूरी की चर्चा है और न उन को सामाजिक न्याय दिखाने की कोई चर्चा है। न्यूनतम मजदूरी या न्याय भी उन को मिल मके इस का भी कोई प्रावधान इस में नहीं दिया गया है। भूमिहीन को छोटे से टुकड़े जमीन के देन की भी इस में कोई व्यवस्था नहीं है इसलिए इस माने में यह बड़ा ही असमर्थोपजनक बजट है।

देश के अन्य भागों की तरह वहा भी कुछ भाग ऐसे हैं जो बहुत ज्यादा पिछड़े हुए हैं जहा के लोग दामों की तरह जीवन व्यतीत करते हैं। वहा गरीब लोग रहते हैं, आदिवासी, हरिजन तथा जन जानिया के लोग रहते हैं। उन के पिछड़ेपन को दूर करने के लिए वहा कोई विकास के बड़े कार्यक्रम द्रुत गति से हाथ में लेने की व्यवस्था इस में नहीं है। इस तरह से यह पूरा मन्पीमेंटरी बजट बहुत ही असन्तोषजनक है। इसका समर्थन कैसे किया जाए यह प्रश्न है।

गुजरात की घटना हमारे देश की राजनीति के लिए एक दिशा निर्देशक के तौर पर सामने आई थी। वहा का आन्दोलन स्वतः सफूर्ण विद्रोह था। स्वतन्त्रता प्राप्ति के बाद इस तरह का स्वतः सफूर्ण विद्रोह आम जनता का,

कभी और देखा नहीं गया था। बिहार के ग्रान्दोलन से उस की कोई तुलना नहीं है। बिहार में जो ग्रान्दोलन चल रहा है वह ऊपर से लादा हुआ ग्रान्दोलन है। जिस तरह को प्रतिक्रियावादी शक्तियों का गठबन्धन बिहार की राजनीति में हुआ है और आज भी कायम है, उसके खिलाफ संघर्ष करने ही भ्रष्टाचार के विरुद्ध होने चाहिए थे। गुजरात के बजट में उन लोगों की कोई चर्चा नहीं है। जो शक्तियाँ देश की पूर्ण सामाजिक और राजनीतिक स्थिति को पीछे से जाना चाहती हैं दक्षिण पन्थ की ओर मोड़ देना चाहती हैं उन स पक्षों की भूमिका शासक पार्टी को और सरकार को भी भिन्न कर बनानी चाहिए थी।

आशा यह की गई थी कि बहुत जल्दी बहा चुनाव कराए जाएंगे और निर्वाचन सरकार बहा स्थापित की जागी। जनता को अपने प्रतिनिधि चुनने का जल्दी अवसर दिया जाएगा। लेकिन ज्यों-ज्यों समय बीतता जा रहा है त्यों-त्यों निराशा बढ़ती जा रही है। ऐसा लगता है कि प्रतिनिधित्व के लिए एक बहुत लम्बे समय के लिए गुजरात में राष्ट्रपति शासन स्थापित रहेगा। यह प्रज्ञानत्र के लिए उचित नहीं है। जिनकी जल्दी सम्भव हो उनकी जल्दी चुनाव गुजरात में होने चाहिये। यही ध्येय में मैं कहना चाहता हूँ।

**श्री भारत सिंह चौहान (प्रार)** मान्य करोड़ के लगभग इस सम्मोचन के बजट में भागा गया है। राष्ट्रपति शासन में गुजरात इस समय चल रहा है। इस का देखना हुए में समझना है कि एक पैसा भी उस के लिए मजूर नहीं किया जाना चाहिए। राष्ट्रपति शासन किन्हीं विशेष परिस्थितियों को देखा हुए स्थापित किया गया था। वहा का प्रशासन चुने हुए लोगों से नहीं चल रहा था। कांग्रेस में घाबराहट भरी है जिस के कारण वहा का प्रशासन ठप्प था और विधायक के नाम कार्य ठप्प पड़े हुए थे, जनता को कोई लाभ नहीं

मिल रहा था और इन सब कारणों से केन्द्र ने वहा पर राष्ट्रपति शासन लागू किया। जिन आशा में लागू किया कि आपस में झगड़े मिटेंगे वह आशा पूरी नहीं हुई। परिस्थितियों में कोई विशेष परिवर्तन नहीं हुआ है। गुजरात जैसे एक बहुत धनाढ्य प्रान्त है, वहा प्राकृतिक सम्पदा बहुतायत में है, नैचुरल रिमोर्सेज उस के असीम है और बड़े विकास के कार्य बहा हो सकते थे लेकिन इस दिशा में सरकार कुछ नहीं कर पाई है। इन में भी सरकार राष्ट्रपति शासन के दौरान में कुछ करने में असफल रही है। वहा के लोग कई अन्य प्रान्तों से ज्यादा मालदार है और अगर उन का ठीक तरह से महयोग लिया जाता तो राष्ट्रपति शासन के दौरान गुजरात देश का एक हरा भरा प्रान्त बन सकता था और एक आदर्श के रूप में हमारे सामने वह प्रान्त आ सकता था। गुजरात में कई नदियाँ ऐसी हैं कि जिन के पानों को अगर मिचाई या जलाशयों के लिए ठीक ढंग से इस्तेमाल किया जाये तो न केवल उन प्रान्तों को बल्कि दूसरे प्रान्तों को भी बड़ा लाभ हो सकता है। नर्वदा बाध का समस्या का समाधान नहीं किया गया है और पिछले पन्द्रह साल में इस तरह स परक कर रख दिया गया है कि न उन में गुजरात को फायदा होता है और न अन्य प्रदेशों को, मध्य प्रदेश को होता है। इन कामों में राजनीति घाड़े आ रही है। यह जो लाभकारी कार्य है इन को भी राष्ट्रपति शासन के दौरान पूरा नहीं किया गया है। पन्द्रह बीन साल में यह समस्या ज्यादा चला आ रही है और लोग मफर कर रहे हैं। वहा और भी नदियाँ हैं जिन के पानों को मिचाई योजना बना कर समुचित उपयोग किया जा सकता है। रात दिन राजनीति में उलझे रहने की वजह से प्रशासन पर जो दम देना चाहिये था, जनता का भलाई को जो बात साबो जाना चाहिये थी वह नहीं साबो जा रहा है। राष्ट्रपति शासन से उस प्रान्त का बिल्कुल लाभ नहीं हुआ। आज के प्रज्ञानत्रय युग में राष्ट्रपति शासन ज्यादा दिन तक चलाता बिल्कुल अनु-



## [श्री भारत सिंह चौहान]

चित हैं। इसकी समझने के बारे में आप को शीघ्र निर्णय करना चाहिये। यह तो सभी जानते हैं कि वहाँ कांग्रेसियों के अपसंग्रह के कारण लोकतन्त्रीय सरकार खत्म की गई थी। जनता उठ खड़ी हुई थी इस सरकार के खिलाफ जो कि एक निकम्मी और बेईमान सरकार थी। उस ने उस सरकार को उखाड़ फेंका। केन्द्रीय सरकार का यह पत्र था कि राष्ट्रपति शासन लागू होने के बाद तुरन्त इस बात पर विचार किया जाता कि वहाँ लोकप्रिय शासन कायम करने के लिये आगे की कार्यवाही की जाय, लेकिन ऐसा नहीं किया गया। राष्ट्रपति शासन से यह उम्मीद की जाती है कि कुछ कल्याणकारी काम हाथ में लिये जायेंगे, लेकिन उस तरफ भी कोई ध्यान नहीं दिया गया। आज भी वहाँ एक तरफ तो सम्पत्तिशाली संवर्षण है और दूसरी तरफ बहुत गरीब तबका है। केन्द्रीय सरकार हमेशा यह दावा करती है कि हम देश को शीघ्र समानता की ओर ले जायेंगे। अब उस को कौन रोकता है? जब गुजरात में राष्ट्रपति शासन है, तो उसे समानता की ओर कदम बढ़ाना चाहिए था। वहाँ जो आदिवासी क्षेत्र हैं, वे आज भी उतने ही पिछड़े हुए और शोषित हैं, जितने कि वे पुरा वकन में चले आ रहे हैं।

इन मांगों में अलग-अलग मदों का वर्णन किया गया है। जहाँ तक शिक्षा का सम्बन्ध है, केन्द्रीय शासन को बार-बार कहा जाता है कि आदिवासी क्षेत्रों में आश्रम-टाइप के स्कूलों की स्थापना हानी चाहिए। क्योंकि उन के बिना उनको शिक्षा का लाभ नहीं मिल सकता है—मेरा अनुभव है कि उन्हें दस परसेंट लाभ भी नहीं मिलता है। यह मिडिल क्लास का है कि आदिवासी क्षेत्रों में जब तक आश्रम-टाइप के स्कूल स्थापित नहीं किये जायेंगे, तब तक उनको लाभ नहीं होने वाला है। अगर गुजरात में लोकप्रिय सरकार होती, तो केन्द्रीय सरकार अपनी जबाबदारी को टाल सकती थी। लेकिन

अब वहाँ केन्द्रीय शासन है, इसलिए उसको शीघ्र ही इन मिडिल क्लास को समल में लाना चाहिए।

हम देखते हैं कि गुजरात में राष्ट्रपति शासन होते हुए भी वहाँ हरिजनों पर अत्याचार हो रहे हैं। मत्तारूढ़ दल बड़े जोर के साथ कहता है कि हम हरिजनों और आदिवासियों की स्थिति को सुधारना चाहते हैं और उनको समानता के स्तर पर लाना चाहते हैं। लेकिन गुजरात में राष्ट्रपति शासन के काल में भी ऐसा कोई आदेश पेश नहीं किया गया है, और न ही मत्तारूढ़ दल में ऐसी कोई उम्मीद की जा सकती है, क्योंकि वे तो हमेशा यह देखते हैं कि जब समय फेवरेबल होगा, तब हम वहाँ चुनाव करावेंगे। वे दिन रात हमें चक्कर में रहते हैं। इस लिए मैं इन मांगों के लिए एक पैकेज भी मजूरी देने के लिये तैयार नहीं हूँ।

SHRI ERASMO DE SEQUEIRA (Marmagoa) The State of Gujarat has been under President's rule over a year now, and still we do not know when the elections are going to be held. I am not objecting to the introduction of the President's rule, because this was through a popular upsurge, and it was the people themselves who decided that there should be a change. But if they decided this, when the people in Gujarat rose, it was to give themselves an opportunity to choose a better government. They did not rise to allow the Congress Party to rule Gujarat through the back-door, which is precisely what is happening. And it is the demand of my Party, the BLD that this Government should announce here and now when the elections are going to be held, giving an opportunity to the people of Gujarat to decide who is going to run the State.

Very often, we have occasion to speak in this House about various matters, specially connected with the

developments that are going on in the various States of our Union, and very often the answers that we are given are that this is a State matter which has to be handled by the State Government, and that we should not speak about it. But, here is a case of the government of a State which is to-day being run by the Centre and what did they do? Please look at this. In Gujarat, as you know, one half of the State has been declared a drought-affected area by the State Government itself, which to-day is run by the Central Government. The State authorities have asked the Government of India for a drought relief of Rs. 80 crores and the Central Government has given them not more than Rs. 13.5 crores. This is the attitude of the Congress Party to the sufferings of the masses. They are prepared to find money for all kinds of trips abroad for all kinds of Ministers, and all kinds of public officials whom we find practically at every airport in the world every second week, but they cannot find money for people who are affected by the drought. They say they do not have money for drinking water. Is there anything worse than this?

Every non-essential expenditure of Government should be curtailed forthwith. This country is going through a very serious economic crisis, and until you tighten your belt and pull up your socks, you are not going to be able to pull this country out of it. You say you are bringing down the prices and you say we are trying to pull ourselves out of the economic morass. But 25 years of mismanagement of the country by Congress mis-rule has brought about this situation. Everybody knows that the matter is getting worse day by day, and unless you tighten the belt and until you have financial discipline and cut out non-essential expenditure you will never be able to take care of the needs of the people in this country, especially when nature has been so unkind as it has been in Gujarat this year.

We have often heard Mr. Mavalankar speaking in this House about the educational chaos that has been going on in Gujarat. And I get the feeling that the Centre is not looking after the educational problems of Gujarat because the students rose and taught them a lesson, and therefore they are now being victimised. Now this is what happens. You talk about democracy. You talk about the power of the people. And when people force you to discharge your responsibility, then you turn round and force them, and victimise them and punish them.

Gujarat is an example of what is happening in several parts of the country, where the State Government becomes sour and the Centre takes it over. This Government while talking about the people, does not make any serious efforts to solve their problems.

On behalf of the BLD I demand firstly that the Government should tighten its belt, so that it can take care of the extraordinary situation in Gujarat by sanctioning more funds there. Secondly elections should be held there immediately and no more extension of President's rule should be there. The people should be enabled to exercise the right that they have to choose the State Government that they want

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16 40 hrs

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FORTY-NINTH REPORT

सभापति महोदय : मुझ से रिक्वेस्ट की गई है कि चूंकि माननीय सदस्य का किसी जगह जाना है, इसलिए उन्हें एक इम्पार्टेंट प्रिन्ट पेश करने की इजाजत दी जाये। श्री सुखदेव प्रनाद।